
State Bank Of India Vs Govt. T. Romana College

Revision Petition No. 1093 Of 2022

Court: National Consumer Disputes Redressal Commission

Date of Decision: July 30, 2024

Acts Referred:

Consumer Protection Act, 1986 – Section 21(b)#Consumer Protection Act, 2019 – Section 58(1)(b)

Hon'ble Judges: Avm J. Rajendra, Avsm Vsm (Retd.), Presiding Member

Bench: Single Bench

Advocate: Jai Mohan, J.C. Lalnunsanga

Final Decision: Dismissed

Judgement